

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 1835/93 ✓  
OA No. 1836/93  
OA No. 1837/93

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New Delhi, this the 22nd day of February, 1999

HON'BLE SHRI S.R.ADIGE, VICE CHAIRMAN (A)  
HON'BLE SHRI T.N. BHAT, MEMBER (J)

In the matter of:

OA-1835/93 ✓

Anurag Gupta  
son of Shri K.K.Gupta,  
aged 27 years  
resident of  
H.No.999/Sector-4,  
Panckhula, Distt. Ambala  
Haryana-134 109. .... Applicant  
(By Advocate: Sh. A.K.Bhera)

Vs.

1. Union of India through  
Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi.
2. Secretary,  
Ministry of Personnel, Public  
Grievances and Pensions,  
North Block,  
New Delhi.
3. Secretary (Home),  
Government of Bihar,  
Bihar Secretariat,  
Patna. .... Respondents  
(By Advocate: Sh. V.S.R.Krishna)

OA-1836/93

Pradeep Yadav,  
s/o Sh. Shankar Pal Singh,  
aged 26 years,  
resident of B-202,  
S.F.S. East of Kaliash,  
New Delhi-110065.  
(By Advocate: Sh. A.K.Bhera)

Vs.

1. Union of India through  
Secretary,  
Ministry of Personnel, Public  
Grievances and Pensions,  
New Delhi.

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(9)

2. Chief Secretary,  
State of Tamilnadu,  
Tamilnadu Secretariat,  
Madras.
3. Chief Secretary,  
State of Maharashtra,  
Maharashtra Secretariat,  
Bombay.
4. Director,  
Lal Bahadur Shastri National  
Academy of Administration,  
**Mussoorie.**  
(By Advocate: Sh. V.S.R.Krishna)

.... Respondents.

OA-1837/93

Rakesh Ranjan  
son of Shri Ayodhya Prasad  
aged about 27 years,  
R/o K-62, P.C.Colony,  
Kankarbagh,  
**Patna - 800 020.**

.... Applicant

(By Advocate: Sh. A.K.Behera)

Vs.

1. Union of India through  
Secretary,  
Ministry of Personnel, Public  
Grievances and Pensions,  
North Block,  
New Delhi.
2. Chief Secretary  
State of Tripura,  
Tripura Secretariat,  
Agartala.
3. Chief Secretary  
State of Karnataka,  
Karnataka Secretariat,  
Bangalore.
4. Director,  
Lal Bahadur Shastri National  
Academy of Administration,  
**Mussoorie.**  
(By Advocate: Sh. V.S.R.Krishna)

.... Respondents.

O R D E R (ORAL)

delivered by Hon'ble Shri S.R.Adige, Vice Chairman (A)

Heard both the sides.

2. As these three OAs involve similar  
questions of law and fact they are being disposed of by  
this common order.

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3. The challenge in these three OAs filed by All India Service Officers in regard to their cadre allotment is principally on the ground that reservations are not permissible in the cadre allotment of officers belonging to All India Services.

(10)

5. This contention, which was based on the Full Bench Judgment of the Tribunal in Rajiv Yadav vs. Union of India and others, has been rejected by the Hon'ble Supreme Court by their order dated 15.5.92 passed in Civil Appeal No.6767/92 and under the circumstances no infirmity can be detected in the impugned cadre allotments made by the respondents based on reservation, which warrants our interference.

6. In the result these three OAs are dismissed. No costs.

7. Let a copy of this order be placed in the file of all these three OAs.

  
( T.N. BHAT )  
Member (J)

'sd'

  
( S.R. ADIGE )  
Vice Chairman (A)